

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

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BENCH-II

**C.P.No.200/KB/2013
CA No. 720/2013**

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12TH SEPTEMBER, 2018, 10:30 A.M

Name of the Company		Chandrakala Goenka- Versuss-Parakh Realtors Pvt. Ltd & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Ms. Sishantha Sharma, Adv
2) Ms. Seishi B. Roy, Adv
3) Ms. Namrati Basu, Adv
4) Ms. Diprani Thakur, **PES**

on behalf of
Petitioner

[Signature]
12/09/18

1. Shaunak Mitra } Adv
2. Debjani Chatterjee }

on behalf of
The R-1 & 2

[Signature]
12.9.18

ORDER

Ld. Counsel for the petitioner appears. Ld. Counsel for the respondents nos. 1 and 2 also appears. Pleadings are completed in main CP.

Meantime, Ld. Counsel for the respondent submits that in IA No.99/KB/2017, direction was given to the petitioner to face the cross-examination on some facts. It is made clear that the same would be considered

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at a proper time, if this Bench forms an opinion that oral evidence is strictly necessary in this matter. Main CP and the CA No.720/2013 stands adjourned for further hearing. Meantime, parties to file short notes on arguments within 15 days exchanging the notes to each other.

The matter to come up for further consideration on 02.11.2018.

Sd
(M. B. Gosavi)
Member(J)